

1	2	3	4	5	6	7
16.	Jammu and Kashmir	—	—	—	—	—
17.	Delhi	—	—	—	—	—
18.	Madhya Pradesh	—	—	—	1000	—
19.	Sikkim	—	—	—	502	—
20.	Arunachal Pradesh	—	—	—	7184	—
21.	Andhra Pradesh	2700	—	7125	—	—
22.	Telangana	2896	—	4225	—	—
23.	Tripura	2735	18109	2520	1398	—
24.	Punjab	—	—	—	23	—
25.	Rajasthan	—	10400	—	—	—
26.	Gujarat	—	—	—	—	—
27.	Chhattisgarh	—	—	—	—	—
TOTAL		13960	371657	127605	344925	30314

Regularisation of e-pharmacies

1116. SHRI DEREK O'BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government is considering regularizing the sale of medicines through e-pharmacies if so, the reasons therefor;

(b) whether the current laws will be amended to include the provisions for e-pharmacies;

(c) if not, the details of the alternatives, if any, as envisaged by Government; and

(d) whether Government has plans to consult the various stakeholders across the nation for the same?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) The sale and distribution of drugs in the country is regulated as per the provisions under the Drugs & Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945 made thereunder. As per said Rules, Drugs specified in Schedule H, H1 or Schedule X can't be sold except on and in accordance with the prescription of a Registered Medical Practitioner. The supply of prescription drugs can be effected only by or under the personal supervision of a registered pharmacist from a licensed premises. A number of representations have been received

from chemists and druggist associations against the online sale of prescription drugs. Similarly, a number of representations have also been received to permit such sales. The representations received were discussed in detail in the 48th meeting of the Drugs Consultative Committee (DCC), held on 24th July, 2015. The DCC has constituted a 7 - Member Sub-Committee to examine the issue of sale of drugs on the internet, while taking care of the risks and concerns related to such sales.

(d) Government always follows the normal process of inviting objections and suggestions from the stakeholders before making any rules.

Government advertisements in newspapers in West Bengal

1117. SHRI MD. NADIMUL HAQUE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government is providing advertisements in weekly and fortnightly newspapers in West Bengal;

(b) if so, the details thereof along with the names of newspapers and the details of criterion of providing advertisements; and

(c) the number of advertisements provided in a year?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Yes, Sir. Directorate of Advertising and Visual Publicity (DAVP) provides advertisements to weekly and fortnightly Newspapers from West Bengal which are on its approved panel.

(b) DAVP issues advertisements keeping in view the target audience, client requirements, budget available etc. in accordance with the New Advertisement Policy of the Government of India with effect from 2.10.2007.

The details of the advertisements released to the weekly and fortnightly newspapers published from West Bengal during the last financial year (*i.e.* 2014-15) and current financial year (*i.e.* 2015-16, upto 27.11.2015) alongwith the names of newspapers are given in the Statement (*See* below).

(c) The total number of advertisements given by DAVP to the weekly and fortnightly newspapers during 2014-15 and 2015-16 (as on 27.11.2015) is as under:

Year	Weekly	Fortnightly
2014-15	92	28
2015-16	95	21
(As on 27.11.2015)		